Minutes of the Meeting dated 18 08 09

Present

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Prof. M.M. Ansari, Information Commissioner
- C. Ms Annapurna Dixit, Information Commissioner
- D. Shri Satyananda Mishra, Information Commissioner
- E. Shri M L Sharma, Information Commissioner
- F. Shri. Shailesh Gandhi, Information Commissioner
- G. Secretary Sri. B.B. Srivastava and other officials assisted the Commission.

Agenda Item 1: ATR on the MOM dated 04 08 09

The Commission noted the ATR on the MOM dated 04 08 09.

Agenda Item 2: Demonstration on web based work flow system regarding the complaints for non compliance received by the Commission

A presentation on the web based work flow system regarding the complaints for non compliance in pursuance to the decision of the Commission in case no. CIC/WB/C/2008/00859, 00862 & 00863 was made. The presentation generated some discussion as to whether the complaints for non compliance should be registered afresh or should it be dealt in with the old file itself. It was decided finally to register the cases of non compliance and the web base work flow system was approved.

Agenda Item 3: Note of IC (SG) for discussion

- a. The Commission desired that the legal opinion on the concern raised by one of the members regarding writs against the decisions of the commission in various courts be taken. The Commission reiterated the requirement to invite Professor Nigam, Legal Advisor in every first meeting of the month.
- b. A note on the penalty imposed and the recoveries made was presented before the commission. It was intimated to the Commission that so far around 77% of the penalty amount is accounted for. In remaining cases action has not been initiated either since their status is not known or they have still not matured. It is further observed that the compliance of the decision of the Commission regarding recovery of the penalty generally takes 3-4 months as per the available trend. In other cases, where the Commission has directed the recovery in installments, it takes up to 8-9 months (assuming the amount to be recovered in 5

- monthly installments). The Commission will review recovery of penalties every quarter.
- c. The delays in distribution of dak from the central receipt to various units is a serious problem. The Commission directed the Administration to ensure in first phase that the dak is diarized and distributed in 3/4 days of its receipt and finally the time period be reduced to 24 hours by which time the dak should be distributed.

Agenda Item 4: Progress on the proposed convention, 2009

The Commission desired that a scroll on its website be run indicating that 4th Convention of the Commission will be inaugurated by HE President of India and the Valediction will be presided over by HE Vice President. The key note will be delivered by Lord Meghnad Desai. Commission was informed about the progress made so far on the spots on RTI being prepared by the DAVP.

Agenda 5: Details of the Non Plan expenditure of the Commission – for information.

Noted.

Other matters: The decision to maintain a record of complaints received was discussed